

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

BEFORE THE REGISTRAR SH. MASHROOR ALAM KHAN

Petition(s) for Special Leave to Appeal (C) No(s). 30101/2024

NATIONAL HIGHWAYS AUTHORITY OF INDIA

Petitioner(s)

VERSUS

KULWINDER SINGH & ORS.

Respondent(s)

Date : 29-08-2025 This petition was called on for hearing today.

For Petitioner(s) :

Mr. K.S Kang, Adv.

Mr. Amrendra Kumar Mehta, AOR

For Respondent(s) :

UPON hearing the counsel the Court made the following
O R D E R

Two weeks time, as last chance is granted to Ld. Counsel for the petitioner, to take fresh steps and file fresh particulars, to issue notice to respondent No.1.

It has been requested by the Ld. Counsel for petitioner that permission be granted to serve respondent No. 1 also through the Ld. Counsel appearing before the concerned Trial Court. Allowed. Let particulars be filed within a period of two weeks.

Dasti in addition is allowed as prayed.

Let affidavit of dasti service be filed within a period of four weeks.

Service is complete on Respondent Nos. 2 to 4 but none has entered appearance.

List again on 14.10.2025.

MASHROOR ALAM KHAN
Registrar